IN THE NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH NEW DELHI

No.(IB)-243(ND)/2017

SECTION: UNDER SECTION 9 IBC Code, 2016

IN THE MATTER OF:

Sh.Birender Kumar

...... ..Petitioner

V/s

M/s Adel Landmarks Ltd.

....Respondent

Order delivered on 17.08.2017

Coram:

R.VARADHARAJAN Hon'ble Member (Judicial)

For the Petitioner

: Mr.Sumeet Anand, Advocate

Mr. Ashok Kumar Singh, Advocate Mr.Chandan Sharma, Advocate

For the Respondent

: Mr.Vijay Singh, Advocate, Ms.Bonali Roy, Advocate Ms.Ruchika Daura, Advocate

ORDER

Ld. Counsel for Petitioner is present and represents that in compliance with the directions made by this Tribunal on 02.08.2017, an affidavit has been filed in relation to compliances under Section 9(3)(b) of Insolvency and Bankruptcy Code, 2016. On service of notice, Respondent has made his appearance through Shri Vijay Singh, Advocate who seeks some time to file his reply to the above Petition. A week's time is granted for the said purpose. An advance copy of reply be made available to the Counsel for the Petitioner who will file rejoinder, if any, within a period of 3 days thereafter. Post the matter on 05.09.2017.

(R.VÁRADHARAJAN) MEMBER (JUDICIAL)

U.D.Mehta 17.8.2017